

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO.3907
ANSWERED ON 8TH DECEMBER, 2016

VADODARA-MUMBAI EXPRESSWAY ON DBFO BASIS

3907. SHRI L. K. VAGHELA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has approved Vadodara-Mumbai Expressway on Design, Built Finance, Operate (DBFO) basis;
- (b) if so, the details and the present status thereof; and
- (c) the action taken to expedite connectivity with Mumbai in the interest of accrual of economic benefits?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a)to(b) Yes Madam. The project is proposed to be taken up in 3 Phases and the Status of land acquisition is as under:-

Vadodara-Mumbai Expressway Phase I: km 378.740 (Vadodara) to km 104.700 (Talasari)

(i) Part A of Vadodara-Mumbai Expressway phase-I, km 378.740 (Vadodara) to km 254.430 (Kim): Notification for acquisition of land under section 3(D) of NH Act 1956 is published for 100% area. Request for Qualification (RFQ) for construction of expressway from Vadodara to Kim section on DBFO pattern from contractors is invited with last date of submission as 20.12.2016.

(ii) Part B of Vadodara-Mumbai Expressway phase-I, km 254.430 (Kim) to km 104.700 (Talasari): Notification for acquisition of land under section 3(D) of NH Act 1956 is published for 90% area. Feasibility study is in progress.

Vadodara-Mumbai Expressway Phase II: km 26.32 to km 104.700 (Main Expressway) & SPUR to JNPT (km 0.000 to km 94.390)

Notification for acquisition of land under section 3(A) of NH Act 1956 is published for 21.12% area and section 3(D) of NH Act 1956 is under process. Feasibility study is in progress.

Vadodara-Mumbai Expressway Phase III : km 0.00 to km 26.32 of NH-8

Notification for acquisition of land under section 3(a) of NH Act 1956 is published for total area of 279 ha. However, Notification for acquisition of land under section 3(A) of NH Act 1956 could not be processed since alignment passes through urban/industrial area. Feasibility study is in progress.

(c) NHAI is pursuing with State Government for early acquisition of land and other clearances.
